

**HIGH COURT OF CHHATTISGARH AT BILASPUR****WPPIL No. 37 of 2025****SUNIL NAMDEO versus STATE OF CHHATTISGARH****Order Sheet**

<b>06/05/2025</b>	<p>Heard Mr. Amrito Das, Advocate assisted by Mr. Vaibhav Tiwari, learned counsel for the petitioner. Also heard Mr. Prafull N.Bharat, learned Advocate General, Mr. Shashank Thakur, learned Dy. Advocate General for respondent No.1 to 4/State and Mr. Ramakant Mishra, DSG assisted by Mr. Tushar Dhar Diwan, learned counsel for respondent No.4/Union of India and Mr. Abhishek Sinha, Sr. Advocate assisted by Mr. Gagan Tiwari, learned counsel for respondent No.5.</p> <p>An affidavit has been filed by the learned State counsel which is reproduced here as under:</p> <ol style="list-style-type: none"><li>1. In compliance of the order dated 24/03/2025 passed by this Court, following efforts and actions were /taken by the respondents/State against the extraction of illegal money through online betting and gambling.</li><li>2. It is submitted that in Police Station Khamtarai,</li></ol>

District Raipur, an offence under Section 7 and 8 of the Chhattisgarh Gambling (Prohibition) Act, 2022 read with Section 420 /34 of the I.P.C. has also been registered under Crime No. 685/2023 and during the course of investigation, the Police has found that various online betting apps and websites were run through APK Files and apps in Google and therefore, vide letter dated 07/11/2023 (Annexure A/5) a request was made to suspend all the websites and applications involved in online betting.

3. It has also been submitted that after the enactment of the Act, 2022, the Police has taken continuously action against the erring personnel under the provisions contained in the Act, 2022 and as on February, 2025 total 444 cases of online gambling /Satta have been reported in which 1002 persons have been arrested and in 383 cases are pending before the competent court of law and the police has seized the cash and other articles amounting to Rs. 2,19,63,430/-.

4. In furtherance of the actions taken for curbing the extraction of illegal money by involving in gambling and Satta and further for preventing the social evil of gambling and online gambling and to prevent the consequential financial trouble on the facilities in the State of Chhattisgarh, the Police

Headquarter, Chhattisgarh has again written a letter dated 05/05/2025 to All Internet and Telecom Service Providers (TSPs) directing them to immediately block the access to website links under Section 79(3) of the Information Technology Act within the territory of India with priority enforcement in the State of Chhattisgarh, with further direction to submit compliance reports to the Police within 36 hours of receipt of the notice with a copy to 14C, Ministry of Home Affairs. Alongwith the letter, the notification to Internet Service Provider (ISP) for disabling access to Unlawful Information has also been supplied and sent. Copy of the letter dated 05/05/2025 alongwith the notification is being filed herewith as Annexure A/1. In the said letter dated 05/05/2025, the details of the websites engaged in illegally extracting the money through online betting and gambling have been mentioned which are (i) <https://probo.in/> (ii) <https://www.tradexapp.co/Home>(iii) <https://sportsbaazi.com/>, with a direction to block the access of the said websites. It is submitted that in all probability and possibility, the access of the aforesaid websites which are the respondent no. 5 and 6 herein, would be blocked by the service provider agency.

5. In addition to the aforesaid websites, on earlier occasions, on 03/04/2025, 04/04/2025, 09/04/2025 and 22/04/2025 the Police Headquarter,

Chhattisgarh has written letters to All Internet and Telecom Service Providers (TSPs) to block total 154 URL / websites so as to curb the extraction of illegal money through online betting and gambling and also to prevent the social evil of gambling and online gambling and to prevent the consequential financial trouble on the facilities in the State of Chhattisgarh. Copies of the letters dated 03/04/2025, 04/04/2025, 09/04/2025 and 22/04/2025 are filed herewith as Annexure A/2 colly.

7. In addition to 444 cases of online gambling / Satta reported in the earlier affidavit, till March and April, 2025, further 61 cases of online gambling / Satta have been registered in which 141 persons have been arrested and an amount of total Rs. 49,98,270/- has been seized. Copy of the details of the action taken by the Police under the Act, 2022 in various districts of State is being filed herewith as Annexure A/3.

8. To curb the tendency of extracting illegal money through online betting and gambling, all possible action has continuously been taking by the Police against the persons involved in such illegal online betting and gambling so that the very object and purpose behind framing of the Act, 2022 could be achieved. It is further respectfully submitted that the

deponent being a law abiding citizen, is a duty bound to adhere to and abide by the orders of the Hon'ble Court.”

Mr. Ramakant Mishra, learned counsel for the respondent No.4/Union of India states that immediate action would be taken on the request made by the Secretary, Department of Home Affairs, vide its application dated 05.05.2025.

Mr. Sinha, learned counsel for the respondent No.5 seeks for and is granted time to file return.

List this case in the month of July 2025.

Sd/-

(Arvind Kumar Verma)

Judge

Sd-

(Ramesh Sinha)

Chief Justice